

**आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“C” BENCH, CHENNAI**

**माजनीय श्री एबी टी. वर्की, न्यायिक सदस्य एवं**  
**माजनीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य के समक्ष।**  
**BEFORE HON’BLE SHRI ABY T. VARKEY, JM AND**  
**HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**

**आयकर अपील सं. ITA No.1115/Chny/2024**

<b>Sri Amman Trust</b> #105, Ruckammal Colony, opp. Viswanathapuram Mettupalayam Road, Thudiyalur, Coimbatore-641 034.	<b>बनाम/</b> Vs.	<b>CIT(Exemptions)</b> Chennai.
<b>स्थायी लेखासं./जी आइ आर सं./PAN/GIR No. AANTS-9978-A</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

अपीलार्थी की ओर से/ <b>Appellant by</b>	:	Letter dated 12-06-2024
प्रत्यर्थी की ओर से/ <b>Respondent by</b>	:	Shri Maruthu Pandian (CIT) -Ld. DR

सुनवाई की तारीख/ <b>Date of Hearing</b>	:	24-06-2024
घोषणा की तारीख / <b>Date of Pronouncement</b>	:	24-06-2024

**आदेश / O R D E R**

**Manoj Kumar Aggarwal (Accountant Member)**

1. The registry placed on record a letter of the assessee wherein the assessee seeks withdrawal of the appeal on the ground that the time limit to seek registration u/s 80G has been extended by CBDT Circular No.07/2024 up-to 30-06-2024. The Ld. CIT-DR concurred with the same.

2. Accepting the prayer of the assessee, the appeal stand dismissed as withdrawn.

*Order pronounced on 24<sup>th</sup> June, 2024.*

**Sd/-**  
**(ABY T. VARKEY)**  
**न्यायिक सदस्य / JUDICIAL MEMBER**

**Sd/-**  
**(MANOJ KUMAR AGGARWAL)**  
**लेखक सदस्य / ACCOUNTANT MEMBER**

चेन्नई Chennai; दिनांक Dated :24-06-2024  
DS

**आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT Chennai.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF